		REGS TRATION EAGES A PROHIBITION DEPT.	000	0 0	JUDICIAL D			X 44
		CALAD WHEN	Re ≈ 0000	0020≋ -	-			
	1	* Sumter Press			BIHAR		Of Land	1125
	1	INDIA	3752 **Zero*Zero		ru-Two-Zem-			Trining
	1	A Paradament of Color			1 133	No.	37.00	
	1	2. 527017000 S	efore th	e Return	ing Officer	Later	duation	aper
		F RILL No election to	ML	٩	name of the H	GUN	R	14
		Services to be the raish	il Kuli		tituency(Name	of the	Constituen	
de	no	may Prasis sinony	-1.1	C'- 41	D-		recolate	24.0
nin.	, 6	S was said a vill- Hey	bal. Po	HPS - HAN	mari Dist - W	Jihar )	Billion	
Art	tion	nar Prasaz Sinohidaugh arluite S years resident of VIA- Maya		(mention	full postal addres	5), is no	undidate ai u	n abri
	(tony	do neceby solemnly affirm and state	on oath as	under:-				
n k	2 ou	t whichever is not applicable)	11-12-0					
V	am	a cardidate set up by Janta Dal (1	(L	ame of the	political party ) / a	m cont	testing as an	
u	nec	chacht candidate.						
L	etai	ils of PAN and status of filing of In	ncomé tax	return :				
1. 1	No.	Names	Perma		The financial ye	ar for	Total inco	mo
			100000000000000000000000000000000000000	nt Number	which the last	last	shown In Inco	
_			(PAN)		Income-tax returned	rn has	Tax Return	n (in
		Self	AGNP	56385B	occii med		Rupees)	
		Spouse-	NI					
		Dependent 1	CHIL	S 6772A	6772A			
-		Dependent 2			-			
A	A	Dependent 3	-					
	1	(1)				-		
Ţ	he fi	ollowing case(s) is/ are pending aga	inst me in	which cog	nizance has been	taken	by the cour	
•	No	151				this to	by the cour	
3	does	Service 1		Descriptio	n			
1	10			Description				
H	COL	details of cases where the court has gnizance, Sections of the Act and des	as taken	1127.75	-1-1	-		
	of	the offence for which cognizance tak	en :		HIL			
)		me of the court, Case No. and Date of	of order		NIL			
	10000	taking cognizance :			15.		14	
	Details of Appeal (s) / Application(s) for revision			1)11			-	
	fit	any) filed against the above order(s)			HIL			
						-		
as	ses in	which I have been convicted by a	court of I	aw(other th	iose referred to it	Form	1 26):	
	Th	e details of cases, Sections of the						- 150
	Act	t and description of the offence for ich convicted :		N	IIL			
	*****	ion convicted :	1.0	*				
	3.7	me of the Court(s). Case No. and						
)	IN SI	the of the Charles y Case No. and		NI				

(5) That I give heiern below the details of the assets (movable and in-movable etc.) of myself, my spouse and all dependents:

## A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of fisted companies and as per books in case of non-listed companies should be given.

perpendent', here means a person, substantially dependent on the income of the candidate.

Details including amount is to be given separately in respect of each investment)

No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
)				26910.00		
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	3,69,889/- (Total Al) 1,85755/- (SBISBAL) 1,61,155f- (SBISBAL) 51,476.00 (SBISBAL)	42348.35 (SBI LOW MC)			
(iii)	Details of investment in Bonds, Det squres/shares and units in Chapagies/Mutual Funds and others and he amount.	NIL	MIL	HIL	NIL	
Lice	Details of investment in NSS, ostal savings. Insurance Policies and investment in any Financial hastoment in Fost office or Insurance Company and the amount	S0000,00 (SBI LIFE)	NIL	NIL		
VB.	Personal roans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	NIL	MIL	MIL		
(vi)	Motor Vehicles/Aircrafts/ Balevo Yachts/Ships (details of Make, Registration No. etc, Year of 60 km Purchase and amount)	987068.000 BR-332-900 SS0000 100		HIL		
(viii)	Jewelry, bullion and valuable thing (give details of weight and value)	62000.00 213n 3000100 223	122000.00	HIL		

. Salary on MLA - 25000.00 P.M.

Any other assets such as value of Claims/interest	659041-PM	NIL	NIL	
(ix, Gross Total value	2131253/-	288828/.	269109	

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. Ng	Description Khausfur Divers under Kahalgor Dist-Bhazdfur suf cultivition	Self	Spouse	Dependent-1	Dependent-2	Dependent-
(i)	Agricultural Land ১৯৯১ - ৭৭/০ Location(s) Survey number(s)	Under Self cultivating	N-A-	МА		
	Area (Total measurement in acres) 1/3 Share	3.64 Acres	MIL	NIL		
and a	Whether inherited property	Yes	N.A.	11		
ATT	Date of purchase in case of self	H.A.	+1	- 11		
	purchase)at the time of purchase	N.A	1/	11		
	Any Investment on the land by way of development, construction etc.	NIL	11	11		
	Approximate Current market value	4.50 Lie Per Acres Capping		H		
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	3140 a bari Sahab dand, 3.4. Ward No-21, Hol-7	n		
4	Area (Total measurement in	MIL	2733 39FFF (3 Kh.a. 4 Mrs)	41		
1	Whether interited property	MIL	1557	11 .		
( ;	Date of purchase in case of self	NIL	WIL	li .		
0	Cost of and fin case of purchaser at the time of	NIL	1/	11		
	Any Investment on the land by way of development, construction etc.	NIL	15.00 kg	11		1
	Approximate Current market value	NIL	NIL	11		
iii)	(including apartments) -Location(s) -Survey number(s)	HIL	1/.	· ·		
	Built up Area (Total measurement in sq. ft.)	MIL	11	11		

Jen 14

	V wher inherited property (* es or NO)	NIL	NIL	N.A.		
	Doe of purchase in case of aeri activited property	71	11	1)		
	Cost of property (in case of purchase) at the time of purchase	10	11	Tr.		-
10	A sy Investment on the property by way of development, construction etc.	11	11	11		
	Approximate Current market	TI.	h			
(iv)	Residential Buildings (including opartments) -Location(s) -Location(s) -Location(s) -Location(s) -Location(s) -Location(s)	Tr.	11	ii .		
Shall	sq. ft.)	ī	11	u .		
Hora	Built up Area (Total measurement in sq. ft.)	(1)	•1	· y	20	
1.	Whether inherited property (Yes or NO)	11	1/	lr .		
	Date of purchase in case of self acquired property	н	11	li.		
K	Cost of property (in case of furtherse) at the time of purchase.	n ,	11	ii ,	-	
3	Any Investment on the land by	11	Tr	tr		
17/5	Approximate Current market	- tt	11	ti		
(a)	Others (such as interest in	11	11	n		
(vi)	Total of Current Market Value of (i) to (v) above	0	11:	11		

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	MIC	MIL	NIL		
	Loan or dues to any individuals/ Entity other than mentioned in (i) above.  Name(s)  Amount outstanding  Nature of John	11	11.	11		

galerta su. 1.14

	Any other liability	NIL	NIL	MIL		
	Grand total of liabilities	*1	11	11	1	
(ii)	Government Dues: Dues to departments dealing with government	11	11	1,		
٢	Dues to departments dealing with supply of water	ij	. 11	T <sub>1</sub>		
de	Dues to departments dealing With supply of electricity	ij	1/	1,		
am	Pubs to departments dealing with supply of telephones/mobiles	17	u	11		
	Dues to departments dealing with government transport (including aircrafts and lielicopters)	11	u.	11		
	Income Tax Dues	tı	11	11		
	Wealth Tax Dues	tı	ti	1/		
0	Service Tax Dues	1/.	ц	11		
1	Manieipa Property Tax Dues	li	11	11		
1	Sales Tax Dues	11	11	11		
Lio	Arm office does	t/	u .	il.	1	
52,	Grand total of all Govt. dues	0	17	11	1	157

b. Spouse Prival work

(8) My educational qualification is as under: J. P. S.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

	1.	Name of the candidate	Sh./Spit./Kum. Manther Press Sinoh
11/3	2.	Full postal address	VIH- Nayabola , PotPS - Hanihari
Mar.	3.	Number and Name of the constituency and state	Bist-Katiner, Biner By, Hanineri Dist - Katiner Biner
3	3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. Janta Dul (U)
4	4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	MIL

	1	PA5J of		Yes for which last   1.001 last   Income Tax Return filed				Harving Siene		
-	1	a) Candidate Manohay P-	run Sins	h	inc	ome rax Ketu	rii illed			
- 5	(	b) Spouse: Sat. Gir	da Sinoh							
1	).	(c) Dependents Wishith Prasad Singh Details of Assets and Liabilities in rupees								
L		Description	Self	Spou			Dependent-II	Dependent-II		
1		Moveable Asset (Total value)								
1	3.	Immovable Asset	NIL	HI	L	NIL				
II TO	T CAL	Asset (Total value) Immovable Asset (Purchase Price and Development Cost of Immovable Property (Total Value) (Approximate Current Market Price of Asset (Total Value) Liabilities	as above	as abo	vc	as above				
En To	(i	Approximate Current Market Price of Asset (Total Value)	11	1/		1/				
	1	Liabilities	11	1/	-	17				
		dues (Total)	1/	1/		11				
		(ii) Loans from Bank, Financial Institutions and others (Total)	- 11	- tr		11				
10 35	T	Highest educational qualified by details of School / Un tuned (Name of the School	iversity educa	ation wi	ith fi	ull form of the d the year in v	certificate/ dip which the course	loma/ degree was complete		

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) I. my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Ketikar	this the 24/5 day of Janu	auny 2014.
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long of graffile	A-A Duffe Identified by advocate	Contexamable
Solver AW	Q 24.01.200 gle	2 ma 14
Page	Shambhu Prasad	DEPONENT

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Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be fitted up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned
4. The affidavit should be either typed or written legibly and nearly.